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MCC-3099-2025

IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

BEFORE

HON'BLE SHRI JUSTICE PAVAN KUMAR DWIVEDI ON THE 4th OF SEPTEMBER, 2025

MISC. CIVIL CASE No. 3099 of 2025

CHITRA BAPAT

Versus

SHRI K.C. VARNMAL AND OTHERS

Appearance:

Shri Vikas Jaiswal, learned counsel for the petitioner.

Shri Manoj Malviya, learned counsel for the respondent [R-1].

ORDER

The applicant has filed this application for modification in the order dated 13.08.2025 inasmuch as prayer is made to fix the outer limit for deciding the objection of the petitioner.

- 2. Considering the limited prayer made by the applicant, the order dated 13.08.2025 is modified to the extent that the objection of the petitioner be decided within an outer limit of 90 days from the date of the communication.
- 3. The present order shall be read as a part of the order dated 13.08.2025.
- 4. Accordingly, the present MCC stands disposed of.

(PAVAN KUMAR DWIVEDI) JUDGE

N.R.